

F. No. 450/105/2003 - Cus.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Subject : Testing of imported textile/textile articles for its composition and hazardous dyes-reg

I am directed to state that the trade has brought to the notice of the Board that some of the field formations are sending samples of imported textile/textile articles for testing of hazardous dyes to Textiles Committee laboratory under the Ministry of Commerce and for composition to Central Revenue Control Laboratory (CRCL) resulting in duplication of work and delay in clearance of cargo.

2. In this connection attention is invited to Notification No.29/(RE-2004)/2002-2007, dated 28.1.2004 issued by DGFT, Ministry of Commerce and Industry. As per para 2 of the said notification, the import consignment of textile/textile articles **not** accompanied with the pre-shipment certificate from notified agencies will be cleared after testing of the same from the notified agencies based on the following:-

(a)	At least 25% of sample are drawn for testing instead of 100%.
(b)	While drawing the sample, it will be ensured by Customs that majority sample are drawn from consignments originating from countries where there is no legal prohibition on the use of harmful hazardous Dyes.
(c)	The test report will be valid for a period of six months in cases where the textile/textile articles of the same specification/quality are imported and the importer, supplier and the country of origin are the same.

3. The matter has been examined by the Board and it has been decided that in all of the cases, where samples are required to be sent for testing hazardous dyes to Textiles Committee laboratory under the Ministry of Commerce, the testing for composition, i.e, texturised/non-texturised, should also be done at Textiles Committee laboratory to avoid duplication of work. However, where no test for azo-dyes are required as per the DGFT notification, the test for composition, i.e, texturised/non-texturised, shall be carried out at the CRCL in-house testing laboratory.

4. Kindly bring the above instructions to the knowledge of all concerned through appropriate Public Notice.

5. Hindi version will follow.

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